

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 732/92
(OA 632/88) : Date of order 19.8.94

S.P. Vashistha : Applicant

v/s

Union of India & Others : Respondents

Mr. J.K. Kaushik : Counsel for the applicant

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr. Justice D.L. Mehta, (Vice-Chairman)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. O.P. SHARMA, (ADMINISTRATIVE)

Shri S.P. Vashistha has filed this application u/s 19 of the Administrative Tribunals Act, 1985, praying that the post of Office Superintendent on the Civil side of the Department may be declared equivalent/at par with the Office Superintendent in the Department of Telecom (CGMT) in scale of Rs. 2000-3200 from the date of integration of Civil Wing in the Department of Telecommunications and the applicant may be allowed all consequential benefits on the basis of equal pay for equal work and further that the rejection order dated 11.8.88 (Annexure A-4) may be set aside.

2. During the course of arguments the learned counsel for the applicant states that he wishes to withdraw the application with liberty to file a fresh OA, if he is aggrieved by any order passed after integration of Civil Wing with the Telecom Department.

3. The OA is disposed of accordingly, as having been withdrawn with a liberty to file a fresh OA.

(O.P. SHARMA)
MEMBER (A)


(D.L. MEHTA)
VICE CHAIRMAN